

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 354/96

Date of Order: 14-3-96

Between:

1. K.Vijaya Kumar.
2. R.Vinoth Kumar.
3. G.Chitti Babu.

.. Applicants

and

1. The Chief Personnel Officer,
SC Rly, Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, Tirupathi.

Respondents.

For the Applicant :- Mr. K.SUDHAKAR REDDY ADVOCATE

For the Respondents: Mr. J.R.GOPAL RAO SC for Rlys.
Sxx/xxxxxx

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN
THE HON'BLE MR.H.RAJENDRAPRASAD : MEMBER(ADMN)

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OA 354/96.

Dt. of Order: 14-3-96.

(Per Hon'ble Justice Shri M.G.Chaudhari, Vice-Chairman).

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The applicants were selected for the post of Skilled Artisans on 25-6-93 and they were also issued offer of appointment on 28-6-93. However, the respondents stating that there was no possibility of absorbing them in the posts for which the offer was given and called for options from them to show willingness to accept appointment in Group-D posts. The last date for receiving the options was 13-9-94. The applicants exercised that option. Even so till now they have not been appointed even in Group-D posts. The applicants contend that there are vacancies presently available. We have examined this question in OA 350/96 in which order is separately passed today. For the reasons indicated therein, similar order is called for in this O.A.

2. Hence we direct the respondents that if there are any vacancies existing at present and if there being no vacancy ^{will be} immediately available, then as soon as ~~vacancies~~ [^] available, the applicants ~~shall~~ be offered the appointment on priority basis.

✓ ~~In any case~~ before considering appointment of any outsiders or freshers. It also appears to us that the said course should be adopted in respect of all the optees under the notification dt. 29-9-94, particularly having regard to the earlier order of the ^{as} Tribunal and otherwise as injustice will be perpetrated, which the ~~organisation~~ like the respondents cannot be allowed to perpetrate.

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... 3.

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3. We hope that the respondents make an endeavour to comply with these directions expeditiously. O.A. Disposed of in terms of the above order. No order as to costs.

H.RAJENDRA PRASAD
(H.RAJENDRA PRASAD)
Member (A)

M.G.CHAUDHARI
(M.G.CHAUDHARI)
Vice-Chairman

Dated: 14th March, 1996.
Dictated in Open Court.

Anil
25/3/96
D.M.C.

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To

1. The Chief Personnel Officer, SC Rly,
Railnilayam, Secunderabad.
2. The Deputy Chief Mechanical Engineer,
Carriage Repair Shop, Tirupathi.
3. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
4. One copy to Mr.J.R.Gopal Rao, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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27/3/96

I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.Chavellkay
V.NEELADRI RAO
VICE CHAIRMAN

AND
THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 16-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

354/96

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space Copy

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal

प्रेषण/DESPATCH

29 MAR 1996

हैदराबाद न्यायालय
HYDERABAD BENCH